

CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH

Dated the Friday 30th day of August Two Thousand And Nineteen

PRESENT:

THE HON'BLE MR. P. MADHAVAN, MEMBER(J)
THE HON'BLE MR. T. JACOB, MEMBER(A)

C.P.310/71/2018
IN
O.A. No.310/1918/2014

1. R. Ganapathy, S/o. D. Ramamirtham;
2. P. Jayamaran, S/o. Purushothaman;
3. M. Dhanasekaran, S/o. Munirathinam;
4. M. Ravi, S/o. Murugesan;
5. K. Radhakrishnan, S/o. Kondaiya Naidu;
6. D. Jothipragasam, S/o. Deivanayagam;
7. E. Venkatesh Kumar, S/o. C. Ezhumadi;
8. S. Dhanapal, S/o. Sampath Rao;
9. B. Balakrishnan, S/o. Bashyam Naidu;
10. K. Parthiban, S/o. C. Kamalakannan;
11. B. Jayakumar, S/o. Balakrishnan;
12. R. Balakrishnan, S/o. D. Ramanathan;
13. K. Ravindran, S/o. Krishnanair;
14. R. Rajendran, S/o. Rathinavelu;
15. S. Natarajan, S/o. Subbiah Gurukkal;
16. K. Sankaran, S/o. Karuppiah;
17. K.S. Devadas, S/o. K. Shankaran;
18. D. Sivagnanam, S/o. Deiva Nayagam;
19. C. Chindambaram, S/o. C. China.Applicants

(By Advocate: M/s. J. Muthukumaran)

Vs.

1. Shri R.K. Kulshrestha,
General Manager,
Southern Railway,
Chennai- 600 023;
2. Shri S. Anantharaman,
The Chief Personnel Officer,
Southern Railway,
Chennai- 600 003;
3. Shri J. Raghuraman,
Financial Adviser and
Chief Account Officer,
Southern Railway,
Chennai- 600 003;
4. Tmt. K. Ranganayagi,
The Assistant Personnel Officer,
For Chief Personnel Officer,
Headquarters office,
Personnel Branch,
Chennai- 600 003;
5. Shri Umashankar,
The AMM/GSD/PER
For Dy/CMM/GSD/PER,
Southern Railway,
Chennai- 600 003.

.....Respondents.

(By Advocate: Mr. P. Srinivasan)

ORAL ORDER

(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

C.P. is filed for non-compliance of the order passed in OA 1918/2014 dated 26.10.2016. As there was no representation for the contempt applicants on 22.08.2019, matter was directed to be listed under the caption 'for dismissal' today. The counsel for the respondents submit that they had already processed the order of the Tribunal. Since it is submitted that the respondents are going to implement the order and had produced a letter regarding this, there is no contempt and it is because of that applicants are also absent. Hence, contempt application is closed and notice if issued will stand discharged.

(T. JACOB)
MEMBER(A)

Asvs

30.08.2019

(P. MADHAVAN)
MEMBER(J)